

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.170/00221/2017

DATED THIS THE 19TH DAY OF MARCH, 2018

HON'BLE DR. K.B. SURESH, MEMBER(J)

HON'BLE SHRI P.K. PRADHAN, MEMBER(A)

Vishwanath,
S/o Shankarappa,
Aged about 44 years,
Working as GDS BPM Vankasambra BO,
A/w Madhwar SO,
Kalaburgi Division.
Kalaburgi-585 101.

...Applicant

(By Advocate Shri A.R. Holla)

V/s

1.The Union of India,
By the Secretary,
Department of Posts,
Dak Bhavan,
New Delhi-110 001.

2.The Director of Postal Services,
O/o the Post Master General,
North Karnataka Region,
Dharwad-580 001.

3.The Superintendent of Post Offices,
Kalaburgi Division,
Kalaburgi -585101.

...Respondents

(By Shri M. Rajakumar, Sr. Central Government Counsel)

O R D E R (ORAL)

HON'BLE DR K.B. SURESH, MEMBER(J)

Heard. Applicant had been exonerated in a disciplinary case.

Therefore, the case is that he is eligible for put of duty allowance. The

respondent say that in this case, it may not be so, as the applicant is not fully exonerated. We had gone through the records and found that the applicant has been fully exonerated. It also seems to be in compliance with our order in OA.No.607/2015 dated 2.11.2016 and decision taken in it has also been concertized. Therefore, nothing more remains in this matter. Applicant is eligible for pay and allowance as said so in the earlier OA.

2. OA allowed to this extent. The benefits to be made available within 3 months next. No order as to costs.

(P.K. PRADHAN)
MEMBER(A)

(DR. K.B. SURESH)
MEMBER(J)

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Annexures referred to by the applicant in OA.No.221/2017

Annexure -A1: Copy of the order dated 25.06.2014.

Annexure -A2: Copy of the order dated 16.02.2015.

Annexure -A3: Copy of the circular dated 14.01.2015.

Annexure -A4: Copy of applicant's representation dated 04.04.2015.

Annexure -A5: Copy of the order dated 13.07.2015.

Annexure -A6: Copy of applicant's representation dated 16.01.2016.

Annexure -A7: Copy of the order dated 04.05.2016.

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